

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2862
TO BE ANSWERED ON 15.03.2016

Odd-Even Formula

2862. SHRI VENKATESH BABU T.G.:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal (NGT) has directed all the States/UTs to implement odd-even formula for plying of vehicles in order to curb increasing vehicular pollution on the lines of the trial run implemented in the National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) whether the NGT has also sought details of air quality in all the States in the country and its future plans to curb pollution levels in the country; and
- (d) if so, the details and outcome thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) No, Sir.

(b) Does not arise in view of answer at (a) above.

(c) & (d) National Green Tribunal (NGT) in its Order dated 06.01.2016 in Original Application No.21/2014, in the matter of “Vardhman Kaushik Vs. Union of India and Others” has directed eight (8) States having 15 major cities of India to file comprehensive affidavit stating the steps taken by the respective states in the respective cities, for prevention and control of air pollution. The states and their cities mentioned in the order are Patna (Bihar), Bengaluru (Karnataka), Mumbai, Nagpur, Pune (Maharashtra), Chennai (Tamil Nadu), Hyderabad (Telangana), Ludhiana, Amritsar, Jalandhar (Punjab), Lucknow, Allahabad, Kanpur, Varanasi (Uttar Pradesh) and Kolkata (West Bengal). The matter is listed for hearing on 31-03-2016.
